

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.4 - Rst.App/18(AHM)2024 in IA/722(AHM)2020
ITEM No.5 - Rst.App/19(AHM)2024 in IA/741(AHM)2020
In
CP(IB) 175 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

True Value Paper

.....Applicant

V/s

Swastik Ceracon Ltd

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Narendra L. Jain, Advocate

For the Respondent

:

ORDER
(Hybrid Mode)

Rst.App/18(AHM)2024 in IA/722(AHM)2020

This is an application filed by Mr. Narendra L. Jain, Advocate under Rule 48 of NCLT Rules, 2016 along-with his own affidavit for seeking Restoration of the I.A. No. 722 of 2020 in Company Petition No. 175 of 2018 which was dismissed in default vide order dated 10.06.2024.

It is seen that I.A. No. 722 of 2020 was filed by Bank of Baroda and Restoration Application has been filed by Advocate under his signature and his own affidavit. Neither Restoration Application has been signed by Bank of Baroda nor has any affidavit Bank of Baroda in support been filed.

Hence, **Rst.App/18(AHM)2024** is dismissed accordingly.

Rst.App/19(AHM)2024 in IA/741(AHM)2020

This is an application filed by Mr. Narendra L. Jain, Advocate under Rule 48 of NCLT Rules, 2016 along-with his own affidavit for seeking Restoration of the I.A. No. 741 of 2020 in Company Petition No. 175 of 2018 which was dismissed in default vide order dated 10.06.2024.

It is seen that I.A. No. 722 of 2020 was filed by Bank of Baroda and Restoration Application has been filed by Advocate under his signature and his own affidavit. Neither Restoration Application has been signed by Bank of Baroda nor has any affidavit Bank of Baroda in support been filed.

Hence, **Rst.App/19(AHM)2024** is dismissed accordingly.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**